An Act further to amend the Supreme Court (Number of Judges) Act, 1956.

Be it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. This Act may be called the Supreme Court (Number of Judges) Amendment Act, 2019.

2. In section 2 of the Supreme Court (Number of Judges) Act, 1956, for the word "thirty", the word "thirty-three" shall be substituted.

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.